### GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

### LOK SABHA UNSTARRED QUESTION NO. 687

TO BE ANSWERED ON THE 19<sup>TH</sup> DECEMBER, 2017/ AGRAHAYANA 28, 1939 (SAKA)

#### **IDENTIFICATION AND DEPORTATION OF IMMIGRANTS**

687. SHRI DIBYENDU ADHIKARI: SHRI UDAY PRATAP SINGH: SHRIMATI RITI PATHAK:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has prepared any lists of immigrants in different States of the country;
- (b) if so, the details thereof, State/ UT-wise including North Eastern States along with the action taken for settlement of immigrants;
- (c) the number of illegal immigrants staying in the country, country-wise and State-wise;
- (d) the measures taken to identify and deport them and the outcome thereof; and
- (e) the concrete measures taken by the Government to address the issue of illegal immigrants in the country?

#### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

- (a) & (b): The information is not centrally maintained.
- (c): Illegal immigrants fall into two categories (1) foreign nationals who have entered India on valid travel documents and found to be overstaying and (2)

foreign nationals who have entered into the country without any valid travel documents. In the first category, 7,685 foreigners were found to be overstaying as on 31.12.2016. Country – wise and state – wise details are given in annexure. There are also reports of foreign nationals having entered the country without valid travel documents. As entry of such foreign nationals into the country is clandestine and surreptitious, there is no correct estimate of the total number of such illegal immigrants staying in the country.

(d) to (e): As and when a foreign national is detected to be overstaying in India violating the visa rules or found to be staying without any valid travel documents, necessary action is taken under the relevant provisions of the Foreigners Act, 1946 including deportation of such a foreign national. Central Government is vested with powers to deport a foreign national under Section 3(2)(c) of the Foreigners Act, 1946. The powers to identify and deport illegally staying foreign nationals have also been delegated to the State Government/ Union Territory Administrations and to the Bureau of Immigration.

A revised procedure for detection and deportation of illegal Bangladeshi immigrants has also been set out and circulated to the State Governments/Union Territory Administrations in November, 2009, which has been partially modified in

-3-

L.S.US.Q.NO.687 FOR 19.12.2017

February, 2011 and further modified in February, 2013. The procedure includes

sending back then and there, the illegal immigrants who are intercepted at the

border while entering India unauthorisedly.

The Central Government is implementing a Mission Mode Project on Immigration,

Visa and Foreigners Registration & Tracking (I.V.F.R.T.) which will facilitate

improved tracking of foreigners by integrating and sharing information captured

during visa issuance at Missions, during immigration check at the Immigration

Check Posts (ICPs) and during registration at the Foreigners Regional

Registration Offices (FRROs)/Foreigners Registration Offices (FROs).

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### State/UT-wise statistics of overstaying foreigners as on 31.12.2016

State/UT	No. of overstaying Foreigners
Andhra Pradesh	178
Assam	3
Bihar	14
Chandigarh	23
Chhattisgarh	13
Dadra & Nagar Haveli	1
Daman and Diu	3
Delhi	3083
Goa	60
Gujarat	146
Haryana	284
Himachal Pradesh	10
Jammu & Kashmir	18
Jharkhand	3
Karnataka	1182
Kerala	71
Madhya Pradesh	26
Maharashtra	910
Manipur	6
Meghalaya	15
Mizoram	1
Nagaland	1
Orissa	1
Puducherry	47
Punjab	194
Rajasthan	159
Tamil Nadu	492
Telangana	357
Tripura	1
Uttar Pradesh	212
Uttarakhand	15
West Bengal	156
TOTAL	7685

# Country – wise statistics of overstaying registered foreigners as on 31<sup>st</sup> December of 2015-2016.

Country	No. of overstaying foreigners
Afghanistan	1907
Australia	33
Bangladesh	196
Cameroon	28
Canada	139
China	48
Congo	33
Cote D'Ivoire	27
Democratic Rep. of Congo (Zaire)	307
France	115
Germany	77
Indonesia	37
Iran	414
Iraq	157
italy	26
Japan	45
Kenya	52
Libya Arab Jamahiriya	28
Malaysia	44
Maldives	31
Netherlands	25
New Zealand	16
Nigeria	811
Pakistan	536
Philippines	73
Republic of Korea	67
Russian Federation	72
Rwanda	86
Somalia	164
South Africa	36
South Sudan	33
Sri Lanka	135
Sudan	344
Syria Arab Republic	42
Thailand	30
Uganda	41
Ukraine	19
United Kingdom	125
United Republic of Tanzania	72
United States of America	268
Uzbekistan	40
Yemen	326
Others	580
Total	7685

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